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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO.1570 of 1995.

Between

Dated: 27.12.1995.

S.H.Gheusy

...

Applicant

And

1. The Sub Divisional Officer, Telecom, Chittoor.
2. The Telecom District Manager, Tirupathi.
3. The Chairman, Telecom Commission(rep. by Union of India), New Delhi.

...

Respondents

Counsel for the Applicant

: Sri. M.Surender Rao

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

To

1. The Sub Divisional Officer, Telecom, Chittoor.
2. The Telecom District Manager, Tirupathi.
3. The Chairman, Telecom Commission,
Union of India, New Delhi.
4. One copy to Mr.M.Surender Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

ORDER

As per Hon'ble Shri R. Rangarajan, Member(Admn)

Heard Shri M. Surender Rao, learned Counsel for the applicant and Shri N.R. Devraj, learned Standing Counsel for the respondents.

2. The applicant was engaged as a casual mazdoor in the year 1984 and he worked as such upto November, 1991. He was retrenched in November, 1991, and thereafter, he was not re-engaged. His prayer in this OA is that he should be re-engaged in accordance with rules and should be given preference over others.

3. The applicant was out of service for over four years. Hence, his long absence cannot be condoned. However, he has acquired knowledge in the working of the department. Hence, he has to be re-engaged if there is work in future in preference to freshers from the open market.

4. In the result, the following direction is given: "The applicant should be re-engaged if there is work in future in preference to freshers from the open market, in the same unit from which he was last retrenched. If, in pursuance of this order, the applicant is going to be re-engaged, none, who is already in casual service should be dis-engaged."

5. The OA is ordered accordingly at the admission stage.

No costs.//

UV —
(R.RANGARAJAN)
Member(Admn)

—
(V.NEELADRI RAO)
Vice-Chairman

Dated:The 27th December, 1995

Dictated in the Open Court

mvl

Arul
Deputy Registrar (J) CC

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 27-12-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1570/95.

T.A.No.

(w.p.No.

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed. *at the admission*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

along with

No

